



**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH- COURT-I
CP (IB) No. 229/ KB/ 2025**

**Under Sections 59 of the Insolvency & Bankruptcy Code, 2016 and
other Applicable Provisions of IBC, 2016, read with IBBI (Voluntary
Liquidation Process) Regulations, 2017**

In The Matter of:

**Fair Village Private Limited (CIN: U74999WB2017PTC220009), a private
limited company incorporated on 16TH March, 2017 under the provisions of
the Companies Act, 2013, having its registered office at 25C/1, Belvedere
Road, Alipur, Kolkata - 700027.**

...Corporate Person/ Company Under Voluntary Liquidation

AND

In The Matter of:

**Mr. Pranab Kumar Chakrabarty, Insolvency Professional, having IBBI
Registration No. IBBI/IPA-003/IP-N00088/2017-18/10826, the liquidator of
Fair Village Private Limited, having office at 72/9, Saikh Para Lane,
Howrah-711103, West Bengal.**

... Petitioner/ Liquidator

Date of Pronouncing the Order: 14/11/2025

CORAM:

Smt. Bidisha Banerjee, Hon'ble Member (Judicial)

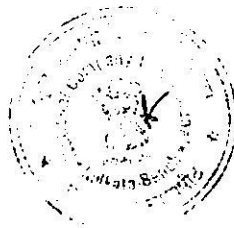
Cmde Siddharth Mishra , Hon'ble Member (Technical)




CERTIFIED TO BE TRUE COPY

article of association. Copy of memorandum and article of association is annexed as **Annexure "B"**.

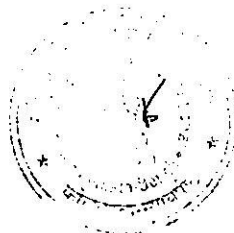
4. The Corporate Person, at present, has three directors RAJIV KUMAR AGARWAL (DIN:00600735) and SANJIV KUMAR AGARWAL (DIN:00600704) as per the details available on MCA website.
5. It is submitted that the Corporate Person was not carrying any business. Accordingly, the Board of Directors (BOD) of the Corporate Person in their meeting held on 06/05/2025 resolved to Voluntarily Liquidate the Corporate Person by passing a resolution and filing Declaration of Solvency. All the Directors of the Corporate Person have declared on Affidavit dated 08.05.2025 that they have made full inquiry into the affairs of the Corporate Debtor and are of the opinion that the Corporate Person will be able to pay its debts in full from the proceeds of assets to be sold in Voluntary Liquidation and the Corporate Person is not being liquidated to defraud any person. Declaration of solvency along with audited Financial statements and record of business operation of the company for the previous two years is annexed as **Annexure "D"**.
6. The members of the Corporate Person in their Extraordinary General Meeting held on 03.06.2025 passed a Special Resolution to Liquidate the Corporate Person voluntarily. Hence voluntary liquidation commencement date is 03.06.2025. Further, **Mr. Pranab Kumar Chakrabarty**, Insolvency Professional, was appointed as voluntary liquidator, having Registration No. IBBI/IPA-003/IP-N00088/2017-18/10826. Copy of special Resolution along with minute of Extraordinary General Meeting is annexed as **annexure "F"**.
7. The Liquidator made a public announcement of commencement of liquidation in Form A of schedule I as per regulation 14 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2016 in the Business Standard (English newspaper) and in Aajkaal (Bengali newspaper) on 05.06.2025 inviting for the submission of claims. A copy of public announcement is annexed as






Annexure "H". The initiation of voluntary liquidation was informed to Insolvency and Bankruptcy Board of India (IBBI). Copy of intimation about liquidation of the corporate person is annexed as **Annexure "G"**.

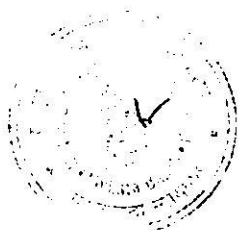
8. The Petitioner has submitted the resolution for the commencement of liquidation and the appointment of a liquidator to the registrar of companies, West Bengal. A copy of the form along with paid challan and the appointment letter are enclosed and marked as annexure as **Annexure "J"**.
9. The Liquidator received claims from the shareholders. Had prepared list of stakeholders. Copy of List of Stakeholder prepared under Regulation 30 of Insolvency and Bankruptcy Board of India (IBBI) is annexed as **Annexure "L"**.
10. As per regulation 34 of IBBI (Voluntary Liquidation Process) Regulations, 2017, the Liquidator has duly opened a new Bank Account having account No 10236954625 in the name and style of " **Fair Village Private Limited** " with The Karnataka Bank Limited , Kolkata Overseas Branch for realisation and payment to the creditors and Members. Copy of letter submitted with the bank for closing bank account along with proof of confirmation is annexed as **Annexure "M"**.
13. The Liquidator has submitted Preliminary Report as required under Regulation 9 of IBBI (Voluntary Liquidation Process) Regulation, 2017. A copy of preliminary Report is annexed as **Annexure "K"**.
14. The copy of the Final Report of the Liquidator is annexed to the petition, which shows the realization and payment to the members of the Corporate Person, containing the details as required under Regulation 38 of IBBI (Voluntary Liquidation Process) Regulation, 2017. Copy of final Report is annexed as **Annexure Q**. The said Final Report of the Liquidator is submitted with the Registrar of Companies and sent to IBBI. Copies of final report along with






compliance certificate is Annexed as **Annexure " Q"** and Copies of Form GNL-2 along with its challan and proof of service to the Registrar of Companies and IBBI are annexed as **Annexure "Q"**.

15. The Liquidator has filed this petition before this Hon'ble Tribunal under section 59(7) of IBC seeking an order of dissolution of the Corporate Person. The shareholders have also authorised the applicant to file petition for the dissolution of the corporate person.
16. On examining the submission made by the Ld. Authorised Representative appearing for the petitioner and the documents annexed to the petition it appears that the affairs of the Corporate Person have been completely wound up, and its assets have been completely liquidated.
17. In view of the above facts and circumstances and the submissions made by the Liquidator the Corporate Person deserves to be dissolved. Accordingly, we at this moment direct that the Corporate Person shall be dissolved from the date of this order. Hence, the **Company Petition (IB) No. 229/KB/2025 is allowed and disposed of.**
18. The Petitioner is further directed to serve a copy of this order upon the Insolvency and Bankruptcy Board of India and Registrar of Companies, with which the company is registered, within fourteen days of receipt of this order. The Registrar shall take necessary action upon receipt of a copy of this order.
19. The Registry is directed to send e-mail copies of the order forthwith to all the parties and their Ld. Authorized Representative for information and for taking necessary steps.
20. Certified Copy of this order may be issued, if applied for, upon compliance of all requisite formalities.





21. File be consigned to the records.

Sd/-
Siddharth Mishra
Member(Technical)

Sd/-
Bidisha Banerjee
Member (Judicial)

Order Signed On 14.11.2025.

NKS(LRA)





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Date of Deliver of Copy 24.11.25

COMPARED & VERIFIED

Pi
24/11/2025

24.11.25
JR / DR / AR / Court Officer
National Company Law Tribunal
Kolkata Bench